

15.41 hrs.

CONSTITUTION (SCHEDULED
TRIBES) ORDER (AMENDMENT)
BILL*

(Amendment of the Schedule)

[English]

SHRI P.C. THOMAS: (Muvattupuzha):
Sir, I beg to move for leave to introduce a Bill
further to amend the Constitution (Sched-
uled Tribes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce A
Bill further to amend the (Constitution
(Scheduled Tribes) Order, 1950."

The motion was adopted

SHRI P.C. THOMAS: Sir, I introduce
the Bill

15.41 1/2 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL*

(Amendment of Section 125)

[English]

SHRI SYED SHAHABUDDIN (Kishan-
ganj): Sir, I beg to move for leave to introduce
a Bill further to amend the Code of Criminal
Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill further to amend the Code of Crimi-
nal Procedure, 1973."

The motion was adopted

SHRI SYED SHAHABUDDIN: Sir, I in-
troduce the Bill.

15.42 hrs.

INDIGENT PERSONS WELFARE
BILL*

[English]

SHRI SYED SHAHABUDDIN (Kishan-
ganj): Sir, I beg to move for leave to introduce
a Bill to provide for the welfare of indigent
persons and for matters connected there-
with.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill to provide for the welfare of indigent
persons and for matters connected
therewith."

The motion was adopted

SHRI SYED SHAHABUDDIN: Sir, I in-
troduce the Bill.

15.43 hrs.

CONSTITUTION (AMENDMENT)
Bill*

(Amendment of Article 81)

[English]

SHRI SYED SHAHABUDDIN (Kishan-
ganj): Sir, I beg to move for leave to introduce
a Bill further to amend the Constitution India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a
Bill further to amend the Constitution of
India."

* Published in Gazette of India, Extraordinary, Part II, Section 2, dated 22.11.1991.